cannot be divested from the previous consumption pattern of the various States and that any revision in the basis of aHocations at this stage would not appear to be practical.

Csues iled by Shri R. K. Uhawau aeaiast Shri Charan Sinch, former Prime Minister

- 991. SHRI IBRAHIM KALANIYA: Will the Miniater of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that Shri R. K. Dhawan has filed complaints and cases in the Delhi Courts against the former Prime Minister Shri Charan Singh and seven others;
- (b) if .HI, what are the details of such complaints and cases;
- (c) what are the names of the persons and the posts held formerly by each against whom the said complaints and cases were filed;
- (d) whether it is a fact that the special judge, Delhi had passed the Order of closing the cases filled against Mr. R. K. Dhawan, his father, brothers and others by the officials of Hon:e department with the connivance of Chaudhury Charan Singh and others; and
- (e) if so, what actions have been taken against all who were involved in filing false cases and complaints against the above persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY (SHRI AFFAIRS Ρ. VEN-KATASUBBAIAH): (a) to (c) Government have seen Preae reports to the eflTect that Shri M.' R. Dhawan, (and not Shri R. K. Dhawan) filed a criminal complaint against the former Prime Minister Shri Charan Singh and seven others viz., Shri Srinivasavara-dan, former Home Secretary,, Shri S. N. Mathur^ former Director I.B., Shri V, Nagaarkar, former Joint Director, IB. Shri C. V. Narasimhan, former Director, CBI, Shri D. C. Dwivedi, former DIG, CBI, Shri F. C. Sharma. former S. P., CBl and Shri H. K. L. Dhawan, DSP, CBI.

- (d) In case RC. 8/77-FS. I against, among others, S/Shri M. R. Dhawan, K. L. Dhawan and R. K. Dhawan, CBi had filed on 24-1-80 in the Court of the Special Judge, Delhi a final report under Section 173 of Cr.P.C. on the ground that no criminal case had been made out. The Special Judge accepted the ref)0rt and passed orders for closure of the case on 14-3-80. The final report wag filed by CBI as the agency incharge of the investigation.
- (e) Government may consider ttie matter in due course in the light of the final decision of the court.

Foreisners leaving and enteriKS India liy Air, sea routes

- 992. SHRI S. KUMARAN: Will the Minister of HOME AFFAIRS be pleas ed to state;
- (a) the number of foreigners wh« left India through land, sea and air routes from all points of exit during 1977, 1973 and 1979 and to which countries; and
- (b) the number of foreigners who arrived in India during llie said three years and from which countries?

THE MINISTER OF STATE IN THE OF MINISTRY HOME **AFFAIRS** (SHRI YOGENDRA MAKWANA): (d) The information is (a) and given in the Annexures A, B & C, attached. [See Appendix CXIT, Annexure No. 69].

RotatioB of ottcers in Ministries sf Government of India

- 993. SHRI SURENDRA MOHANTY: Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question 1072 given in the Rajya Sabha on the 27th March, 1980, and to state:
- (a) what are the reasons for not rotating the offlcer\(^\) Who have been working in the Ministry of Health and its attached offlces for more than 24 years to 'r.bure cleaner administration and for proper career development ef these o-fleecs; ani

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(b) whether government propose to roiate theae officers who are em-ployad on administrative posts as Under Secretary, Deputy Secretary or in equivalent posts for more than 3 years in a particular Ministry or Department to promote healthier administration?

THE MINISTER OP STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VEN. KATASUBBAIAH): (a) and (b) The ciuestion regarding rotation of such C.S.S. Officers is under consideration.

Encashment of Leave

- 994. SHRI ROBIN KAKATI: Will the Minister of DEFENCE be pleased to state;
- (a) whether it is a fact that the employees of the Ministry of Defence and the establishments under the Ministry are entitled to 6 months' leave encashment, at the tim.e of their retirement;
- (b) whether it is also a fact that employees of the Sainik Schools are not entitled to siioh encashment; and
- (c) if so, what are the reasons therefor and by when this concession is likely to be made available to them?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND DEPARTMENTS UNDER THE CHARGE OF PRIME MINISTER (SHRI C. P. N. SINGH): (a) Yes, Sir.

- (b) Yes, Sir.
- (c) The conditions of service of the employees of Sainik Schools are laid down by the Sainik Schools Society which is autonomous an body registered under the Societies Registration Act. The Society not extended the benefit of encash ment of leave to the employees of Sainik Schools.

Betireweiit p-ataity t« the employees of Sainik Schoola

995. SHRI ROBIN KAKATI: Will the Minister of DEFENCE be pleased te state:

- (a) whether it is a fact that employees of Sainik Schools are not entitled for the grant of retirement gratuity; and
- (b) if so, what are the reasons therefor and by when Government propose to issue orders entitling the employees for the grant of retirement gratuity?

THE MINISTER OP STATE IN THE MINISTRY OF DEFENCE AND DEPARTMENTS U^ER THE CHARGE OF PRIME MINISTER (SHRI C. P N. SINGH): (a) Yes, Sir.

(b) The Society is implementing a scheme of Contributory Provident Fund. Since this is an autonomous Society registered under the Societies Registration Act, the question of Government issvJiKg orders entitling employees for retirement gratuity does not arise.

Cement factories

996. SHRI IBRAHIM KALANIYA: Will the Minister of INDUSTRY be pleased to state:

- (a) what is the number of cement factories established in private and public sector during the period from 1975 to May 30, 1980:
 - (b) what is the amount invested on them;
- (c) what incentives are being provided to the Cement Industry;
- (d) whether Government propose to hand over the cement factories to the Cement Corporation of India;
- (e) if so, what are the details in this regard and if not, what are the reasons therefor; and
- (f) what steps Government have taken for more production and proper distribution of cement in the country?

THE MINISTER OP STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) and (b) Two factories were esta- blish«i (Luring this ptrioi